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EXTRAORDINARY

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CHANDIGARH, THURSDAY, OCTOBER 18, 2018 (ASVINA 26, 1940 SAKA)

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PART III

OFFICE OF EXCISE AND TAXATION COMMISSIONER PUNJAB, PATIALA

NOTIFICATION

The 18th October, 2018

No. G.S.R.79/P.A.1/1914/Ss.34 and 59/Amd.(40)/2018.-In exercise of the powers conferred by sections 34 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O.06/PA.1/1914/S.9/2017, dated the 25th April, 2017, and all other powers enabling me in this behalf, I, Vivek Pratap Singh, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Liquor Permit and Pass Rules, 1932, namely :-

RULES

- 1. (1) These rules may be called the Punjab Liquor Permit and Pass (Second Amendment) Rules, 2018.
 - (2) They shall come into force on and with effect from the date of their publication in the Punjab Government Official Gazette.

In the Punjab Liquor Permit and Pass Rules, 1932, the existing rule 24, shall be omitted.

VIVEK PRATAP SINGH,

Excise Commissioner, Punjab.

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PUNJAB GOVT. GAZ. (EXTRA), OCTOBER 18, 2018 2205 (ASVN 26, 1940 SAKA)

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 18th October, 2018

No. G.S.R.80/P.A.1/1914/Ss.31, 32 and 58/Amd.(184)/2018.-In exercise of the powers conferred by section 58 read with sections 31 and 32 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, without previous publication, further to amend the Punjab Excise Fiscal Orders, 1932, namely :-

ORDERS

- 1. (1) These Orders may be called the Punjab Excise Fiscal (Second Amendment) Orders, 2018.
 - (2) They shall come into force on and with effect from the date of their publication in the Punjab Government Official Gazette.

In the Punjab Excise Fiscal Orders, 1932, in order 1-D, the existing Serial No. 8 and the entry relating thereto, shall be omitted.

M.P. SINGH

Additional Chief Secretary to Government of Punjab, Department of Excise and Taxation.

1620/10-2018/Pb. Govt. Press, S.A.S. Nagar

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